

CENTRAL ADMINISTRATIVE TRIBUNAL  
BENCH AT MUMBAI

ORIGINAL APPLICATION No. 244/1997

Date of Decision: 7/3/97

Ashutosh Kanango Petitioner/s

Shri S.S. Karkera Advocate for the  
Petitioner/s

V/s.

Union of India & 2 Ors. Respondent/s

Advocate for the  
Respondent/s

CORAM:

Hon'ble Shri P.F.Srivastava, M(A)

Hon'ble Shri

- (1) To be referred to the Reporter or not ?
- (2) Whether it needs to be circulated to other Benches of the Tribunal ?

abp.

(P.F.SRIVASTAVA)  
MEMBER (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

GULESTAN BLDG. NO.6, PRESCOT RD, 4TH FLR,

MUMBAI - 400 001.

ORIGINAL APPLICATION NO.244 of 1997.

DATED THIS 7TH DAY OF MARCH, 1997.

CORAM : Hon'ble Shri P.P.Srivastava, Member (A).

Ashutosh Kanango,  
Junior Supervisor,  
Currency Note Press,  
Nasik Road,  
Nasik - 422 101.

... Applicant

By Advocate Shri S.S.Karkera.

Vs.

1. Union of India,  
General Manager,  
India Security Press,  
Nasik Road, Nasik - 422 101.

2. General Manager,  
Currency Note Press,  
Nasik Road, Nasik - 422 101.

3. Shri Alok Basu,  
Junior Supervisor,  
India Security Press,  
Nasik Road,  
Nasik - 422 101.

... Respondents

ORDER

¶ Per Shri P.P.Srivastava, Member (A) ¶

Heard Shri S.S.Karkera, Counsel for the Applicant.

The applicant in this case has been transferred from Currency Note Press to India Security Press vide order dated 26/2/97 placed at Annexure A1 (page-16). Against this order the applicant has made a representation on dated 4/3/97 and the respondents administration have not given any reply to this representation as yet. The main ground for filing this OA is that the applicant is senior and therefore his case should have been considered for being retained in the Currency Note Press while his two juniors from India Security Press have been brought to Currency Note Press.



The Counsel for the applicant also brings out that there are still 3 vacancies available in the Currency Note Press, against which the applicant could have been retained.

2. After hearing the Counsel for applicant, I find that ~~although~~ there is no illegality in the transfer order. However respondents' administration is directed to consider the claim of the applicant for being retained at Currency Note Press according to administrative convenience and the request of the applicant. The representation of ~~the~~ applicant may be disposed of.

3. OA is disposed of with above direction. Copy of the order be given to party today itself.

  
(P.P. SRIVASTAVA)  
MEMBER (A)

abp.